

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO-1535
ANSWERED ON-02/08/2023

VIOLATION OF TRAFFIC RULES ON HIGHWAYS

1535. SHRI HARBHAJAN SINGH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :-

- (a) whether the Ministry is aware of cases of reckless driving, driving in opposite direction and violation of other norms of safety do by some drivers on National Highways which resulted to accidents and deaths;
- (b) if so, whether the Ministry has any data in this regard for the last three years;
- (c) whether there is any proposal to amend rules to impose stringent punishments for such violations; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) & (b) As per available reports, road accidents occur due to multiple causes such as over speeding, use of mobile phone, drunken driving/consumption of alcohol and drug, driving on wrong side/ lane indiscipline, jumping red light, non-use of safety devices such as helmets and seat belts, vehicular condition, weather condition, road condition, fault of driver / cyclist/ pedestrian etc.

As per the data received from police department of all States/UTs, number of road accidents and fatalities due to traffic rule violation on National Highways (includes expressways) in the country during the calendar year 2019 to 2021 is given in the table below: -

Traffic Rule Violation	No. of Accidents			No. of Fatalities		
	2019	2020	2021	2019	2020	2021
Over speeding	98294	85616	95785	36566	32873	40450
Drunken driving/consumption of alcohol & drug	5122	3416	2949	2376	1862	1352
Driving wrong side/Lane indiscipline	7076	6050	5568	2726	3099	2823
Jumping red light	984	919	555	266	476	222
Use of Mobile phone	3660	2697	1997	1585	1389	1040
Others	22055	16753	21971	10353	7971	10120

(c) & (d) The Motor Vehicles Act, 1988 contains provisions for penalties in case of dangerous driving. It was amended substantially by the Motor Vehicles (Amendment) Act, 2019 to introduce penalties for new offences and enhanced penalties for existing offences.
